

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.114(ND)/2013

IN THE MATTER OF:

Narmada E Learning Pvt. Ltd. & Ors.

.... Applicant/petitioners

Vs.

M/s. Umang Boards Pvt. Ltd.

.... Respondents

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 21.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioners : Mr. M.L. Sharma, Advocate

For the Respondents : Mr. Naresh Kumar Sejvani, Advocate

ORDER

One last opportunity is granted to respondent to address arguments, which has remained part heard.

List the matter for arguments on 30th August, 2017.

Sdl-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sdl-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

21.08.2017
V. Sethi